

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.128
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 16/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Since, the constitution validity of the entire personal guarantee is still pending before the Hon'ble Supreme Court, hence, the matter stands adjourned to 21.04.2023.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Sd/-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)

Neeraj